THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Government is aware of the news item captioned "AISSF owns hijacking" which appeared in-the Times of India dated tht 13th July, 1984.

(b) No, Sir.

(c) The All India Sikh Students Federation has already been declared #n unlawful organisation under the Unlawful Activities (Prevention) Act.

Disconnection/tampering with the street lighting in Delhi/New Delhi.

2729. SHRI RAM PUJAN PATEL: Will the Minister of HOME AFFAIRS be pleased to state; what is the number of complaints lodged by the Delhi Electric Supply Undertaking with each of the police posts in Delhi|New Delhi about disconnectionitampering with the street lighting during! the period from the Ist January to the 31st July, 1984 and action taken on each of them by the Police under the Prevention of Damages to Public Prorjerty Act, 1984?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): During the period from 1st January to 31st July, 1984, there has been one complaint lodged by the DESU authorities about disconnection j tampering with the street lighting. The incident occurred in Sector I, M. B. Road. Pushp Vihar, Saket, and the complaint was lodged with the police post Saket on the 31st April, 1984.

On enquiry, it was found that a cutout had been remove[^] from a circuit installation resulting in interruption of power supply to the street lights. No clue as to the identity of the miscreants has been found. However, with the intensification of patrolling in the area, no further incident of this kind has occurred.

Passage of Stranded Indians and Pakistanis

2730. SHRI T. THANGABALU: SHRI ROSHAN LAL;

Will the PRIME MINISTER be pleased to state whether all the Indian visitors stranded in Pakistan and the Pakistani stranded in India during, the suspension of Railway communication in Punjab recently have gone back to their respective countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): Yes Sir; this is so.

Non placement of orders on ancillary industries by Bokaro and Tata Steel Plants

2731. SHRI SURAJ PRASAD; SHRI INDRADEEP SINHA:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether it is a fact that ancillary industries units set up at Bokaro and Jamshedpur are not getting or-
- ders from the Bokaro and Tata Steel Plants;
 - (b) if so. what are the reasons therefor; and
 - (c) what steps are being contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. £• P. SALVE); (a) to (c) The value of orders placed by the Bokaro Sttel Plant on ancillary industries in the Bokaro Industrial Development Area from 1980-81 onwards is given below: —

1980-81	Rs 2.28 crores
1981-82	Rs. 3.23 crores
1982-83	Rs 3.81 crores
1983-84	Rs. 4.38 crores
1980-81	Rs. 2.28 crores
1981-82	Rs. 3.23 crores
1982-83	Rs. 3.81 crores
1983-84	Rs. 4.38 crores

From the above data it will be seen 'that the Bokaro Steel Plant has been able to increase placement of orders on ancillary industries located in the

Bokaro Industrial Development Area. The plant will continue to place the maximum possible orders on these industries subject to timely deliveries and satisfactory quality of the products. Further more, special concessions are provided to assist in this by the issue of free tender documents, exemption from the payment of security and earnest money, purchase and price preference, technical advice and testing facilities. The placement of orders on these units is regularly monitored by a plant level Committee Chaired by the Managing Director.

TISCO have conveyed that it is not correct that they are placing orders on ancillary units at Jamshed-

Non-payment of due s $\,$ to Indian workers in Libya

- 2732. DR. MAHABIR PROSAD: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have gone into the complaints of non-payment of dues to sixtynine Indian workers who have been working in Libya with M/s. Ontas Unicontractors Consortium Beniwalid:
- (b) if so, what are the details thereof: and
- whether Government (c) have taken any steps in this regard?
- THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAM NIWAS MIR-DHA); (a) Yes, Sir.
- (b) and (c) The Indian employees of Messrs Ontas Uni-contractors, a Turkish Company, which has become insolvent, have not been paid their wages for over a year and a half. The Indian Embassy in Tripoli has been interceding on their behalf both with the Company and with the concerned Libyan authorities The Matter wa? also taken up during the Indo-Libyan Joint Commission meeting held in May 1984 in Tripoli. The entire question is at present under litigation in Libya.

Function of DSPE io Andhra Pradesh .

- 2733. PROF B. RAMACHANDRA RAO: WiH the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 259 given in the Rajy_a Sabha on 18th August, 1983 and state:
- (a) whether the Government of Andhra Pradesh has since accorded its consent, which had been withdrawn earlier to the exercise o* powers and jurisdiction by the Delhi Special Police Establishment in the State in respect of certain offences;
- (b) whether the State Government have narrowed down the functions of the Delhi Special Police Establishment io the State; and
- (c) if so, what are the details thereof?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRK P. VENKATASUBBAIAH): (a) to (c) The Government of dhra Pradesh uide its notification GOM_s No. 418 dated the 14th tember, 1983 in partial modification of that Government's notification GOMs 836 of 8th July, 1983 partially restored its consent under section 6 Of the Delhi Special Police Establishment Act, 1946, to the Members of the Delhi Special Police Establishment to exercise powers and jurisdiction by the Delhi Special Police Establishment in the State of Andhra Pradesh in respect of offences punishable under (1) Prevention of Corruption Act.. 1947; (2) Certain sections of the Indian Penal Code- (3) Certain Attempt, abet-Central Acts; and (4) ment and conspiracy in relation to these offences with the proviso that where persons involved are employed ocininection with the affairs of in the State Government of Andhra Pradesh the consent of the State Government shall be obtained for investigation by the rjelhi Special Police EstabMjh'ment The Government of Andhra Pradesh have also narrowed down the functions of the Delhi